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**(2007) 01 JH CK 0045**  
**In the Jharkhand High Court**

Gopal Singh

APPELLANT

Vs

State of Jharkhand and Others

RESPONDENT

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**Date of Decision :** 17-01-2007

**Acts Referred:**

**Citation :** (2008) 1 JCR 377

**Hon'ble Judges :** Narendra Nath Tiwari, J

**Bench :** Single Bench

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### Judgement

N.N. Tiwari, J.—In this writ application, the petitioner has prayed for a direction on Superintendent of Police, Hazaribagh to pass necessary order by recalling District Order No. 2825 dated 22nd December, 2006, in view of the order passed by the Deputy Inspector General of Police, North Chhotanagpur Range, Hazaribagh.

2. It has been submitted that by District Order No. 2825/2006, issued vide Memo No. 8440 dated 22nd December, 2006, the petitioner was transferred and posted within a period of one month. The said order was subject to the approval of the Deputy Inspector General of Police, North Chhotanagpur Range, Hazaribagh, but by Letter No. 1805 dated 26th December, 2006, the Deputy Inspector General of Police, North Chhotanagpur Range, Hazaribagh, refused to approve the said order.

3. The grievance of the petitioner is that in spite of the said refusal of approval by the D.I.G., no follow up order has been issued by the Superintendent of Police, Hazaribagh, recalling his earlier order.

4. Learned J.C. to Sr. S.C. II appearing for the respondents submitted that since the impugned District Order No. 2825/2006 dated 22nd December, 2006 has not been approved by the Deputy Inspector General of Police, North Chhotanagpur Range, Hazaribagh, the same is ineffective and no further order is required.

5. However, if the petitioner is still aggrieved by the said impugned district order, the Superintendent of Police, Hazaribagh shall consider the petitioner's representation and pass appropriate order.

6. Considering the said submissions made by the learned Counsel for the parties, this writ application is disposed of directing the Superintendent of Police, Hazaribagh, respondent No. 5, to consider the petitioner's representation, in view of the refusal of approval by the Deputy Inspector General of Police, North Chhotanagpur Range, Hazaribagh, and pass appropriate order in accordance with law within a period of two weeks from the date of receipt/production of a copy of this order.